

C.Case No. 173/2019

CBI Vs Prithviraj Meena & ors.

03.10.2020

Present: Sh.B.K.Singh, Ld.Sr.PP for CBI.

A-1 Sh.Prithviraj Meena with Ld. Counsel Sh.Lalit Valicha.

A-2 Sh.Deepak Aggarwal.

A-3 Ms.Parul Garg not present. However, Ld.counsel Sh.Hemant Shah for A-3 is present.

(Through VC using Cisco WebEx App.)

Case is listed for final arguments.

Ld. Counsel for A-3 has orally requested for exemption of A-3 Ms.Parul Garg on the ground that she is not well. Heard. Exemption allowed for today only.

Sh.P.K.Sharma, Ld. Counsel for A-2 has sent a request through Whatsapp stating therein that-

Sir, I am p k Sharma Adv, cl for Deepak Aggarwal (cbi vs P R Meena & etc) and suffering from Covid 19 n presently admitted in Dharamshila Narayan Super Speciality Hospital, Mayur Vihar. Needed two weeks adjournment.

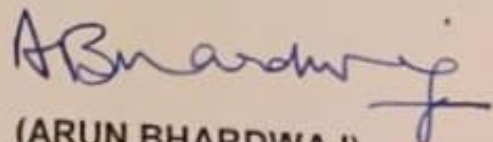
Request allowed.

List now on 17.10.2020 at 10.00 A.M. for final arguments.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI, the accused and their Ld. Counsels.

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 03.10.2020

03.10.2020

Present: Sh.Mohd.Faraz, Ld.Spl.PP for ED.

A-1 and A-2 Sh.Ashwini Verma with Ld. Counsel Sh.Deepak Bhadana

A-3 Sh. Mohan Lal Arora with Ld. Counsel Sh.Bharat Bhushan.

(Through VC using Cisco WebEx App.)

Ld.SPP for ED has sent an application under Section 82 Cr.P.C against A-5 Sh.Coduru Nag Bhushan Rao @ C.N.Rao @ Konathala Mahalaxmi @ Mamu through e-mail ID of Reader of Court.

Let statement of the concerned process server who has executed NBWs against A-5 be recorded on 09.10.2020 at which date the Court will be physically convening as per the roster of Ld. Principal District & Sessions Judge-cum-Special Judge CBI (PC Act), RADC, New Delhi.

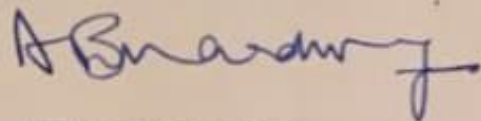
List on 09.10.2020 at 11.00 A.M. for recording statement of process server. In case the process server is outstation official, his statement can also be recorded online.

Accused as well as their Ld. Counsels are at liberty to either attend the Court physically or through VC on the next date of hearing.

Let a copy of this order be sent by WhatsApp to Ld. Spl.PP for ED, the accused and their Ld. Counsels.

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 03.10.2020